

1/12.12.96

Shri C.K.Sinha, counsel for the applicant.

Requisites filed
on 19/12/96
w.e.f.
Notice issued
of C.R.P. No. 1 to 8
on 30/12/96.
D.G.

Heard the learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their reply within four weeks from today. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

2. List on 21.02.1997 before the Registrar for completion of pleadings.

SKJ
(D.Purkayastha)
Member (J)

S
(K.D.Saha)
Member (A)

2/21.2.1997

None for the parties. Notices were issued

Vakalat M/s
filed on behalf
of the Respondents
M.K.
7/3/97
M.P.S.

to the respondents on 30.12.1997. SRs are still awaited. Due to efflux of time notices upon the respondents are deemed to have been served under order 5 Rule 19A) of CPC. Put up on 20.3.1997 for filing W.s.

Gautam
(S.P.Sinha)
Dy. Registrar I/c

3/20.3.1997

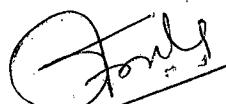
None for the applicant. Mr.D.G.Dastidar, Jr. counsel to Mr. Gautam Bose, learned counsel appears for the respondents. No W/s has yet been filed. Put up on 3.5.1997 for filing W/s.

Gautam
(S.P.Sinha)
Dy. Registrar I/c

4/5.5.1997

None for the applicant. Mr. D.G. Dastidar,

Jr. counsel to Mr. Gautam Bose, Sr. Counsel appears for the respondents. The learned counsel for the respondents submits that W/s is ready and it will be filed during the course of the day. In the circumstances, let this case be listed on 12.5.1997 for filing W/s as a last chance.

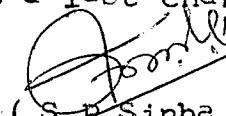


(S.P. Sinha)
Dy. Registrar I/c

W/S filed on
behalf of
respondent
no. 1 to 4
filed on 5.5.97
and file attach
N. T.O.M.
7.5.97

MPS.

5/12.5.1997 None for the parties. W/s has been filed on behalf of the respondents no.1 to 4. No W/s has yet been filed on behalf of the pvt. respondents. Put up on 5.6.1997 for filing W/s on behalf of the pvt. respondents and rejoinder if any as a last chance.



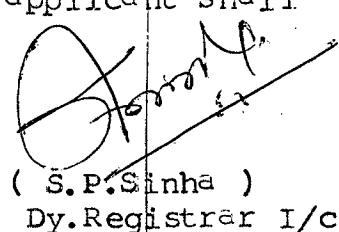
(S.P. Sinha)
Dy. Registrar I/c

MPS.

6/5.6.1997

None for the applicant. Mr. D.G. Dastidar, Jr.

counsel to Mr. Gautam Bose, Railway Counsel appears for the respondents. W/s has been filed on behalf of the official respondents no.1 to 4. No W/s has yet been filed on behalf of the pvt. respondents no.5 to 8 though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 16.7.1997. However, the applicant shall be at liberty to file rejoinder, if any.



(S.P. Sinha)
Dy. Registrar I/c

MPS.

7/16.07.97

Shri G. Bose, counsel for the respondents.

W/s has been filed on behalf of the respondents no. 1 to 4 but, no W/s has been filed on behalf of the private respondents. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 02.09.1997 for direction.

SKJ

W.M.
(V.N. Mehrotra)
Vice-Chairman

8/02.09.97

W/s has not been filed by the private respondents. The applicant is allowed three weeks further time to file rejoinder. List for direction on 05.11.1997.

SKJ

W.M.
(V.N. Mehrotra)
Vice-Chairman

9./ 5.11.97.

W/S has been filed on behalf of the respondents.

Rejoinder may be filed within three weeks. List it on 13.1.98 for direction.

/CBS/

W.M.
(V.N. Mehrotra)
Vice-chairman

10./ 13.1.98. Rejoinder not filed so far. Three weeks further time is allowed for the same. List it on 19.3.98 for direction.

/CBS/

W.M.
(V.N. Mehrotra)
Vice-chairman

11/19.3.98

List on 2.6.98 for direction.

SKS

W.M.
(L.R.K. Prasad)
Member (A)

12/2.6.98

Learned counsel for the applicants states that no rejoinder is required in this case. List for direction on 2nd of September, 1998.

SKS

W.M.
(L.R.K. Prasad)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

13/02.09.98

Pleadings in the case are complete.

Enter it in the Ready List.

SKJ

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

14/21.5.99

None for the applicant.

As the pleadings in this case are complete.
Let it be listed for hearing on 21.7.99

AKJ

L.Jha
(Lakshman Jha)
Member (J)

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

15/21.07.99

For want of time, hearing is adjourned
to 08.09.1999.

SKJ

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

S.Narayan
(S.Narayan)
Vice-Chairman

16/8.9.1999

List it for hearing on 3.11.1999.

MRS.

Jha
(Lakshman Jha)
Member (J)

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

17/3.11.1999

List it for hearing on 29.12.1999.

MPS.

Jha
(Lakshman Jha)
Member (J)

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

18/29.12.99 None for the applicant.

Sh. V.Jha, Jr. to Sh. Bose, counsel for the respondents
List it for hearing on 11.2.2000.

AKJ

(L.JHA)
MEMBER(J)

(L.R.K.PRASAD)
MEMBER(A)

19/11.2.2000

For want of time, list it for hearing
on 5.4.2000.

MPS.

(L. N. Minglana)
Member (A)

(S. Narayan)
Vice-Chairman

20/05.04.2000

For want of time, the hearing is adjourned to
26.06.2000.

SKJ

(L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

21/2.5.2000

None for the parties.

Let it be listed for hearing on 8.5.2000.

MPS.

(L.R.K.Prasad)
Member (A)

(S. Narayan)
Vice-Chairman
C.R. Ranjith

22

8.5.2000

CIRCUIT BENCH AT RANCHI.

CM

None appears for the applicant. On the
request made by Shri G.Bose, counsel for the
respondents, we direct that this case be listed
at Headquarters on 1.8.2000 for hearing.

(L.R.K.Prasad)
Member (A)

(S.Narayan)
Vice-Chairman

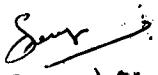
23/13.07.2000 : Circuit Bench at Ranchi :

None for the applicant.

Shri G.Bose, counsel for the respondents.

Let it be listed on 18.08.2000 for hearing.

skj (L.R.K.Prasad)/M(A)


(S.Narayan)/V.C.

24/18.8.2000

Circuit Bench at Ranchi.

Let it be listed for hearing on 21.9.2000.

MRS.


L. Hmingliana)
Member (A)


(S.Narayan)
Vice-Chairman

25./ 21.9.2000.

Let it be listed on 18.10.2000 for hearing.

/CBS/


(S. NARAYAN)
VICE-CHAIRMAN

26

18.10.2000

CIRCUIT BENCH AT RANCHI

CM

None for the parties. Let it be listed on 19.10.2000 for hearing.

(L.R.K.Prasad)
M(A)


(S.Narayan)
V.C.

27/19.10.2000 : Circuit Bench at Ranchi :

None for the applicant.

Shri G.Bose, counsel for the respondents.

On previous several dates also nobody appeared on behalf of the applicant to press the instant OA. We, therefore, directed that this OA be listed on 20.10.2000 for hearing. In case nobody appears on behalf of the applicant on the next date, it will be dismissed for default.

skj

(L.R.K.Prasad)/M(A)


(S.Narayan) N.C.

O.A.No.633/96

28/20.10.2000 : Circuit Bench at Ranchi :

None appears on behalf of the applicant.

Shri G.Bose, counsel for the respondents.

Pursuant to the order dated 19.10.2000,

this OA is dismissed for default.

skj


(L.R.K.Prasad)/M(A)


(S.Narayan)/V.C.